

IN THE HIGH COURT OF JUDICATURE AT PATNA

COURT'S NOTICE NO. 52396 / 2023 (C.O.'S OFFICE) DATED 08.08.2023

Sealed quotations with estimated price are invited in favour of the undersigned from bonafide and reputed registered firms / shops having requisite experience and financial capacity to execute the following orders for the ensuing Independence Day Celebration on 15th August, 2023, in the premises of Patna High Court, Patna, **within 03 (Three) days from the date of display of Court's notice on the official website of Patna High Court, Patna : <https://patnahighcourt.gov.in>** :-

Group – 'A'

Supply of crockery, pandal, chairs and other miscellaneous items :-

- 1) Erection of Waterproof Pandal
- 2) Carpet Fitting
- 3) Clothing of Pillars in the Main Building
- 4) Dunlop Chair with Cover
- 5) Fibre Chair
- 6) Table alongwith Table Cloth
- 7) Audio Music System (with Mic. Set)
- 8) Crockery Items
- 9) Wooden stage for Cultural Programme
- 10) Transporting Cost, if any

Group – 'B'

Arrangement of edible items [for 250 (Two hundred fifty) persons] :-

- 1) Dhokla
- 2) Idly with Sambhar and Chutney
- 3) Mini Samosa with Sauce and Green Chutney
- 4) Bread Pakoda
- 5) Fried Cashew
- 6) Chips
- 7) Jalebi (in Ghee)
- 8) Kalakand
- 9) Fruits
- 10) Coffee / Tea

Group – 'C'

Arrangement of light refreshment packet [2,200 (Two thousand two hundred) in nos.] :-

- 1) Paneer Petties
- 2) 1/2 Sandwich
- 3) Moong Dal Kachori
- 4) Paneer Cutlet
- 5) Kala Jamun
- 6) Soan Gajak

Group – 'D'

For still photography and videography :-

- 1) Making of Colour Still Photography (Snaps having size 7 inches X 5 inches)
- 2) Videography (Full HD Mixing with Pen Drive)

Terms and conditions :-

- 1) Proof of registration of firm / shop, as per Government Rules.
- 2) The firm / shop should have G.S.T. Number and PAN Number.
- 3) The estimated rate should be inclusive of all taxes and other charges, if any.
- 4) Payment will be made in the account of the firm / shop upon receipt of the original bill, complete in all respect.
- 5) Patna High Court reserves the right to reject any or all the quotations without assigning any reason whatsoever. Patna High Court would not be under any obligation to give any clarification to those firms / shops, whose quotations have been rejected.
- 6) Patna High Court reserves the right to increase / decrease the specified quantity.
- 7) All disputes shall be subject to Patna Civil Court Jurisdiction only.
- 8) **The bidders shall ensure to mention on the envelope with Court's notice number while submitting the quotation.**


**Additional Registrar (J.J.S.)
Patna High Court, Patna**